



2026:AHC:43254-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 4344 of 2026

Kanchan Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar Tiwari, Ranjana Gaur
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"(i.) Issue a writ, order, or direction in the nature of Mandamus directing the respondent nos. 2 & 3 to conclude the investigation fairly and submitted the police report in connection with Case Crime No. 0382 of 2025, under Sections 106(1), 281 of B.N.S., Police Station- Patiyali, District-Kasganj which is pending before the respondent no. 3 within stipulated period of time.

(ii) issue any suitable order or direction, which this Hon'ble Court may deems fit and proper under the facts and circumstance of the case.

(iii) award the cost of the petition."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 11.10.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Superintendent of Police, Kasganj, District Kasganj highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, Kasganj, District Kasganj, the Superintendent of Police, Kasganj, District Kasganj/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 25, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)